

ITEM NO.61

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.14255-14256/2024

(Arising out of impugned final judgment and order dated 03-07-2024 in WA No.949/2024 03-07-2024 in WA No.951/2024 passed by the High Court of Karnataka at Bengaluru)

M/S. POWER SMART MEDIA PVT LTD & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No.143998/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.143999/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.144895/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Sunil Fernandes, Sr. Adv.  
Mr. R Swaroop Anand, Adv.  
Ms. Mithu Jain, AOR  
Mr. Sanchit Garga, Adv.  
Ms. Diksha Daddu, Adv.  
Mr. Shaswat Jaiswal, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Rajat Nair, Adv.

**Mr. Balbir Singh, Sr. Adv.  
Mr. Naveen. C., AOR  
Ravisowmya, L., Adv.**

**Mr. S. Nagamuthu, Sr. Adv.  
Mr. Naveen Chandrashekhar, Adv.  
Mr. Honnappa S, Adv.  
Mr. Mrigank Prabhakar, AOR  
Mr. Shreyas Kaushal, Adv.  
Mr. Bilal Mansoor, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Issue notice, returnable on 15 July 2024.
- 2 There shall be a stay of the operation of the impugned order dated 3 July 2024 passed by the Division Bench of the High Court of Karnataka in Writ Appeal Nos 949 of 2024 and 951 of 2024 and the order dated 25 June 2024 passed by the Single Judge of the High Court.
- 3 List the Special Leave Petitions on 15 July 2024.

**(CHETAN KUMAR)  
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)  
Assistant Registrar**